

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 129 OF 1997

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
3.8.2000	<p>Mr. J. K. Kaushik, counsel for the applicant. Mr. S. S. Vyas, counsel for the respondents.</p> <p>The applicant has filed this application being aggrieved by re-fixation of the applicant's pay, vide Annex.A/1. After hearing the case some times, the learned counsel for the respondents sought time to seek clarification from the department regarding Annex.A/1. Thereafter, the department, after due verification of the facts, have issued a revised order dated 20.6.2000, by which the pay of the applicant has been revised. Copy of the said proceedings dated 20.6.2000 also is made part of the O.A. The learned counsel for the applicant submits that, he is not in a position to verify the correctness of this proceeding, since his client has met with an accident. But, in case, the applicant is not satisfied with this revised order dated 20.6.2000, it may be ^{left} open to the applicant to again challenge the order dated 20.6.2000. So far as the department is concerned, it is stated that the revised order meets the prayer of the applicant. In view of these circumstances, we think it appropriate to dispose of this application as under:-</p>

The O.A. is disposed of as having become infru-

ctuous in view of the revised order dated 20.6.2000 passed by the respondents. However, if the applicant feels aggrieved of the order dated 20.6.2000, it is open to him to file a separate application, in accordance with law, if he so advised. No order as to costs.

(GOPAL SINGH)
Adm. Member

(B.S.RATHEESH)
Vice Chairman

Part II and III destroyed
in my presence on 04-8-2000
under the supervision of
section officer () as per
order dated 20.6.2000

Section officer (Records)

File record
today at 3.00pm
from Court
04-8-2000

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as 1018

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